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O.A. No. 455 of 2011

Tulasi Hembram.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 19.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. S.Jena, Ld. Counsel for the applicant
and Mr. S.B.Jena, Ld. Additional Standing Counsel
appearing for the Respondents.

2. Applicant, the only daughter of deceased
employee who was working as Asst. Engineer in the Office
of Prasar Bharati (Broadcasting Corporation of India)
Doordarshan Maintenance Centre, Balasore, has filed this
O.A. with the following relief:

- "i) Admit the Original Application;
- ii) Call for the Records.
- iii) Direct the Respondents, particularly Respondent No.3 to give appointment to the Applicant in terms of recommendation of Respondent No.2 dtd. 24.11.2009 under Annexure-5 on compassionate ground as per her qualification within a reasonable time to be stipulated by this Hon'ble Tribunal;
- iv) And pass appropriate order directing the Respondent No.3 to

consider the representation dtd. 17.02.2009 under Annexure-3 of the Applicant as per her qualification within a time stipulated by this Hon'ble Tribunal;

v) And also pass any other

3. It is the case of the applicant that she represented to the authorities vide Annexure-3 dated 17.02.2009, which was duly forwarded to the Chief Engineer (East Zone) All India Radio and Doordarshan (Respondent No.3) vide Annexure-4 dated 20.04.2009. Annexure-6, dated 04.02.2011 to the O.A. reveals that the Director, Doordarshan Kendra communicated to the Chief Engineer, All India Radio, Kolkata as under:

“Ms. Tulsi Hembram met the undersigned and handed over a copy of the letter addressed to Chief Engineer (East Zone) from DG; Doordarshan in connection with her compassionate appointment, which is enclosed herewith.

The request of Ms. Hembram may kindly be considered on compassionate ground as per her qualification”.

4. Since there is a favourable order, Ld. Counsel for the applicant submits that the applicant will be satisfied if a final decision is taken on her representation taking into account Annexure-6.

5. Having heard Ld. Counsel for the parties and as
and without going into the merit of the case
agreed to by them, we direct Respondent No.3 to consider
and pass a reasoned order on the representation (Annexure-
3) taking into account Annexure-6 dated 04.02.2011 within
a period of 45 days from the date of receipt of a copy of this
order.

6. With the above observation and direction, the O.A. stands disposed of.

7. Send copy of this order, along with copy of the O.A., to Respondent No.3 and free copies of this order be handed over to the Ld. Counsel for the parties.

MEMBER (Judl.)

MEMBER(Admn.)

RK